

THE GAZETTE OF INDIA
EXTRAORDINARY
PART – III – SECTION IV
PUBLISHED BY AUTHORITY
SECURITIES AND EXCHANGE BOARD OF INDIA
NOTIFICATION
Mumbai, the _____ day of November, 2003

Notification under regulations 1(2) and 4(1) of the SEBI (Central Database of Market Participants) Regulations, 2003

F.No.SEBI/LE/03/22/75 – In exercise of the powers conferred by sub-regulation (2) regulation 1 and sub-regulation (1) of regulation 4 of the Securities and Exchange Board of India (Central Database of Market Participants) Regulations, 2003 (hereinafter referred to as the said regulations) and having taken into consideration the factors mentioned in regulation 14, the Board hereby specify:

- (a) the 1st day of December 2003 as the date of commencement of all provisions of the said regulations except regulations 5 and 6 thereof;
- (b) intermediaries and other entities mentioned in the Annexure hereto as 'specified intermediaries' for the purposes of clause (u) of sub-regulation (1) of regulation 2 of the said regulations;
- (c) the 31st day of March, 2004 as the notified date for the purpose of sub-regulation (1) of regulation 4 for such specified intermediaries.

(d) that the fee payable by the specified intermediaries and their related persons under sub-regulations (1) or (2) of regulation 12 shall be a sum of rupees three hundreds for each application, payable by a demand draft drawn in favour of 'Securities and Exchange Board of India'.

[Advt III/IV/69-ZB/2003/Ext.]

**G.N.BAJPAI
CHAIRMAN**

ANNEXURE

- a. Approved intermediaries under the Securities Lending Scheme, 1997
- b. Bankers to an issue
- c. Collective investment schemes
- d. Credit rating agencies
- e. Custodians of securities
- f. Debenture Trustees
- g. Depositories
- h. Depository participants
- i. Investor associations
- j. Merchant bankers
- k. Mutual funds
- l. Portfolio managers
- m. Registrars and share transfer agents
- n. Stock exchanges
- o. Underwriters
- p. Venture capital funds